

**Central Administrative Tribunal
Principal Bench**

OA No.428/2017

New Delhi, this the 6th day of February, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Dr. N.K. Bhatnagar (Aged about 69 years),
S/o Late Shri G.P. Bhatnagar,
R/o 1803, D-1, Supertek Tower,
Crossing Republic,
Ghaziabad.

...applicant.

(By Advocate : Ms. Harvinder Oberoi)

Versus

1. Union of India through its,
Secretary, M/o Agriculture,
Krishi Bhavan,
Dr. Rajendra Prasad Road,
New Delhi.
2. The Director General,
Council of Scientific & Industrial Research,
Anusandhan Bhawan,
2, Rafi Marg,
New Delhi-110001.

...respondents

(By Advocate : Shri Hanu Bhaskar)

ORDER (ORAL)

Heard the learned counsel for applicant and Shri Hanu Bhaskar, who appeared on behalf of respondents, on receipt of advance notice.

2. The applicant has filed the present OA seeking the following reliefs :-

“(I) Allow the present Original Application.

- (II) Direct the respondents to extend the benefit of the judgment dated 02.09.2016, passed by the Hon'ble High Court of Delhi in Writ Petition No.6322/2011, titled as Dr. T.S.R. Prasada Rao Vs CSIR.
- (III) Direct respondent, CSIR to treat the applicant under the pension scheme, as per the directions and methodology, issued by the Hon'ble High Court in Writ Petition No.6322/2011, titled as Dr T.S.R. Prasada Rao Vs CSIR.
- (IV) Grant all consequential benefits to the applicant.
- (V) Issue any such and further order/directions the Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case."

3. It is submitted that the applicant made representation dated 29.12.2016 ventilating his grievances to the respondents, however, they have not passed any orders thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider the said representation of the applicant dated 29.12.2016 and pass appropriate reasoned and speaking order thereon within 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the O.A., be enclosed to this order.

(V. Ajay Kumar)
Member (J)

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